

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

Drilling operation of oil and gas at Barampur hills in Tripura

62. SHRI B. D. BARMAN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether drilling operations for oil and gas in Barampur Hills in Tripura are still continuing; and

(b) whether it is a fact that the drilling operations had been suspended for a long time past owing to negligence on the part of the authority responsible for the operations ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN), (a) Yes, Sir.

(b) Drilling was held up for some time due to stuck up of drilling string. The stuck lip was removed by 14-4-1974 as a result of the efforts and competence of the staff working at the well.

Formation of one Union in Railways

63. SHRI I. D. SINGH : Will the Minister of RAILWAYS be pleased to refer to the answer to Started Question 251 given in the Rajya Sabha on the 4th March, 1974 and state :

(a) the progress made so far with regard to the formation of one Union in railways;

(b) what are the main features of the scheme; and

(c) whether Trade Unions have accepted the scheme

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Ways and means to achieve the objective of one union in Railways are still receiving consideration. It will naturally take some time to achieve this object in view of the complicated nature of the issues involved.

(b) and (c) Does not arise yet.

Jiyajeerao Cotton Mills Limited

64. SHRI RABI RAY : Will the Minister of Law JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government have referred the working of Jiyajeerao Cotton Mills Limited, Gwalior to Monopolies and Restrictive Trade Practices Commission; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDAB-RATA BARUA): (a) and (b) A copy of a reference made by the Central Government on the 22nd May, 1974 under sub-section (1) of Section 27 of the M.R. T.P. Act, 1969, to the MRTP Commission is laid on the Table of the House.

Reference

No. 17/1/74-M(I)

GOVERNMENT OF INDIA

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Company Affairs)

New Delhi, the 22nd May, 1974

Reference No. 1 of 1974 under subsection (1) of Section 27 of the Monopolies and Restrictive Trade Practices Act, 1969 in the matter of the Jiyajeerao Cotton Mills Limited.